

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No. 3296/Del/2017
Assessment Year : 2011-12**

BHARAT HEAVY ELECTRICALS LIMITED, CORPORATE FINANCE (DIRECT TAXES), BHEL HOUSE, SIRI FORT, NEW DELHI – 49 (PAN: AAACB4146P) (Appellant)	Vs. ADDL. CIT, RANGE-2, C.R. BUILDING, NEW DELHI (Respondent)
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Appellant by	:	Sh. K. Parsana, Adv.
Respondent by	:	Sh. Prakash Dubey, Sr. DR.

Date of hearing	:	12.01.2021
Date of pronouncement	:	12.01.2021

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment years 2011-12 is directed against the order of learned CIT(A)-2, New Delhi.

2. The learned Counsel for the assessee, vide email dated 29th December, 2020 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee's counsel for withdrawal of the aforesaid appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 12th January, 2021.

Sd/-

(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

SRB

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1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar